

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

DISTRICT JUDGES - Transfer and Posting of District and Sessions Judge - ORDERS - ISSUED.

ROC.NO.913/2022-B.SPL.

NOTIFICATION NO. 109 -B.SPL.

DATED: 25.02.2022.

READ:

The High Court is pleased to pass the following Transfer and Posting of District and Sessions Judge:-

The District and Sessions Judge, mentioned in Column Number 2 is transferred and posted to the station mentioned in Column Number 3 of the corresponding row. Further, the officer mentioned in column number 2 is directed to handover charge of his post and also the posts which he has been holding in full additional charge, to the officer mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get himself relieved and proceed to his new station and take charge of his respective post and also the posts which his/her predecessor is holding full additional charge, from the officer mentioned in Column Number 5.

SL NO	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	Sri Y.Sathyendra, Special Judge for trial of cases under SCs & STs (Prevention of Atrocities) Act-cum-VI Additional M.S.J., Secunderabad-cum-XX Additional C.J., City Civil Court, Secunderabad.	Chairman, Co-operative Tribunal, Warangal.	V Additional MSJ (to try the offences against Women), Mahila Court, Hyderabad-cum-XIX Additional C.J., C.C.C., Hyderabad.	Prl. District and Sessions Judge, Waranagal.

Note: 1.The V Additional MSJ (to try the offences against Women), Mahila Court, Hyderabad-cum-XIX Additional C.J., C.C.C., Hyderabad mentioned in Column No.4 will be full additional charge of the post of Special Judge for trial of cases under SCs & STs (Prevention of Atrocities) Act-cum-VI Additional M.S.J., Secunderabad-cum-XX Additional C.J., City Civil Court, Secunderabad until further orders.

2.The officer in column No.2 is further directed to take full additional charge of the post of Chairman, Industrial Tribunal-cum-Presiding Officer, Labour Court, Waranagal until further orders.

In case, the above officer from whom he has to take charge or to whom he has to handover charge, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judge/Unit Head shall make alternative arrangements under intimation to the High Court.

The officer under transfer and posting is directed to hold the court proceedings of the courts to which the officer is holding full additional charge if any, atleast once in a week, if the full additional charge court is located far away from the station in which the officer is posted as per Circular ROC.No.5523/WRC., dated 25.11.2003.

NOTE:

1. The officer shall get himself relieved from his present post(s) and join in his new post(s) on or before 28/2/22 without fail.
2. The officers under orders of transfer are directed to pronounce his judgments/orders which are already reserved and join at his new station.
3. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.


25/2/22
REGISTRAR (VIGILANCE)

To

1. The officer and incharge officer concerned.
2. The Prl. Secretary to Hon'ble the Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and other Registrars, High Court for the State of Telangana, Hyderabad
4. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
5. The Special Judge for trial of cases under SCs & STs (Prevention of Atrocities) Act-cum-VI Additional M.S.J., Secunderabad-cum-XX Additional C.J., City Civil Court, Secunderabad.
6. The Chairman, Co-operative Tribunal, Warangal.
7. The Chairman, Industrial Tribunal-cum-Presiding Officer, Labour Court, Warangal.
8. The V Additional MSJ (to try the offences against Women), Mahila Court, Hyderabad-cum-XIX Additional C.J., City Civil Court, Hyderabad.
9. The Metropolitan Sessions Judge, City Civil Court, Hyderabad.
10. The Prl. District and Sessions Judge, Warangal.
11. The District Treasury officer, Warangal .
12. The Sub Treasury officers, Warangal.
13. The Pay and Accounts Officer, Hyderabad.
14. **THE SECTION OFFICERS:-**
(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court for the State of Telangana, Hyderabad.